

ORDER SHEET

O.A/MA/RA/CP NO. 12 OF 2002 W.O.A. 11/07/01Applicant/s U.O.I. 2003. Respds. Laxmi ChandraAdvocate for Applicant/s K. P. Singh Advocate for Respondent/s _____

Notes of the Registry	Orders of the Tribunal	Sheet No.
<u>W.O.R.</u> Instant Review Application has been preferred against the Judgment and order dated 26/11/01 passed by Single Bench of Hon'ble Mr. C.S. Chadha, A.M. Misc applications are also submitted. ① MA 477/02 to stay the operation of order dated 26.11.01. ② MA 478/02 prayed to condone the delay. Copy of order dated 5.8.02 was sent to the applicant on 2/8/02 but the same received back with the postal remark that 521 dTH 47 475 dTH 25 d1 Pankaj 3/6/09 S.O.C.J.	<u>01-07-09</u> Hon'ble Mr. A.K. Gaur, J.M. It is seen from the record that Laxmi Chandra was residing in the year 1996. Notices have not been issued upon the Laxmi Chandra the respondent. The postal department had made endorsement that no such person is available at the address. Heard learned Counsel for the applicant (in review) Shri K. P. Singh. It is clear that there is no error apparent on the face of record. Accordingly review application stands rejected. Inqur	